

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

14. IA 1332/2024 IA 1578/2024 IA 846/2023 In IA 1013/2020  
in C.P. (IB)/1832(MB)2017

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- IA 846/2023 Black Box Limited**  
**Eairlier Know as Acg Networks Limited**  
**Vs. Mr. Abhijit Guhathakurta**  
**Liquidator of Epc Construction (India)**  
**Limited**  
**IA 1578/2024 M/S Sathyam**  
**Construction Vs. IDBI Bank Ltd.**  
**IN THE MATTER OF**  
**IDBI Bank Limited.**  
**Vs**  
**EPC Constructions India Limited**

**Section: 60(5) Sec 49(2) Sec 42 Rule 11 of NCLT, 2016 Sec 60(5)**  
**U/s 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

During the course of hearing, Ld. Counsel for the Applicant submitted that since Member (Technical) was employed with IDBI Bank, the present matter should not be heard by this Bench. In view of the above submissions, as a matter of propriety, Member (Technical) recuses from the present Company Petition No. 1832 of 2017 and other connected pending Applications. The registry is directed to place the matter before the Hon'ble President for transferring this case to some other Bench for hearing. List this matter on **17.05.2024** for awaiting the orders of the Hon'ble President.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**